

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH, CHENNAI**

**ORIGINAL APPLICATION No. 238 OF 2021**

**IN THE MATTER OF:**

Chepuri Ramachandraiah  
Telangana

....

Applicant(s)

Versus

The Pri.Secretary of Telangana,  
Environment, Science & Technology,  
Telangana & others.

....

Respondent(s)

**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R2)**

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**Place: Hyderabad**

**Date: 14-12-2022.**



(1)

**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD**  
**DT.13.12.2022 IN O.A. NO.238 OF 2021 FILED IN THE HON'BLE NATIONAL**  
**GREEN TRIBUNAL, CHENNAI BY SHRI CHEPURI RAMACHANDRAIAH, R/O.**  
**VELIMINEDU (V), CHITYALA (M), NALGONDA DISTRICT AGAINST M/S.**  
**HINDYS LAB PRIVATE LIMITED.**

Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

*"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".*

The Hon'ble NGT, New Delhi vide order dt. 18.11.2021 constituted a four member Joint Committee of MoEF&CC, CPCB, State PCB and the District Collector. The Joint Committee submitted its Report dt.13.05.2022 to Hon'ble National Green Tribunal, South Zone, Chennai.

The Action Taken by the Board on the observation made by the Joint Committee in its report dt.13.05.2022 is as submitted below:

1. The Board addressed letter dt.07.12.2022 to the Commissioner, Agriculture Department, Govt of Telangana requesting to instruct the concerned for collection of Crop Compensation estimated by the Joint Committee. **(Annexure – I)**
2. The Board vide letter dt.13.12.2022 directed the industry to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation within fifteen days time. **(Annexure – II).**
3. The Board vide letter dt.13.12.2022 directed the industry directed to take up the third party (preferable NEERI/ Indian Institute of Chemical Technology (IICT)) assessment as recorded in the section 8 of the Joint Committee report dt.13.05.2022 regarding adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system within fifteen days time and submit the report / findings to the Board for taking further necessary action. **(Annexure – II).**
4. The Board vide mail dt. 13.12.2022 addressed to the Director, National Geophysical Research Institute (NGRI), Hyderabad requesting to submit the proposals along with financial estimates, time lines and conditions within 15 days to carryout detailed study on the Ground Water contamination in & around M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District to address the Grievances of the Applicant and other farmers regarding ground water contamination. **(Annexure – III).**

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In view of the above, it is kindly submitted that the Board will review the industry after receiving the third party assessment reports (preferable NEERI/IICT) regarding adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system, as suggested by the Joint Committee in its report dt.13.05.2022.

**Date: 13.12.2022**

**Place: Nalgonda.**

  
13/12/2022  
ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER  
T.S. Pollution Control Board,  
Regional Office, Nalgonda.



**TELANGANA STATE POLLUTION CONTROL BOARD**  
 Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500018  
 Phone: 040 – 23887500

Lr. No. 22/NGT-Chennai/ TSPCB/Legal/2021-110

Date: 07-12-2022

To

The Commissioner,  
 Agriculture Department,  
 Govt of Telangana.

Sir,

Sub: TSPCB -- Legal -- Hon'ble NGT, Chennai – Original Application No. 238 of 2021 [Earlier OA No. 181 of 2020 in Hon'ble NGT, PB, New Delhi] filed by Chepuri Ramachandraiah, R/o.Velminedu (V), Chityala (M), Nalgonda District – Order dated 15.11.2022 – Reg.

- Ref:
1. Original Application No. 181 of 2020 filed before Hon'ble NGT, New Delhi.
  2. Hon'ble NGT, New Delhi Order dated 18.11.2021.
  3. T/o.Lr.No.14/NGT-New Delhi/OA181/TSPCB/Legal/2020-45, dated 27.11.2021.
  4. OA No. 238 of 2021 before the Hon'ble NGT, Chennai.
  5. Hon'ble NGT, Chennai Order dated 08.12.2021.
  6. Joint Committee report filed in May 2022.
  7. TSPCB report filed in May 2022.
  8. Hon'ble NGT, Chennai Order dated 15.11.2022.
  9. Standing Counsel, TSPCB, Chennai mail dated 15.11.2022.

It is to submit that the Hon'ble NGT, New Delhi registered the letter sent by Sri. Chepuri Ramachandraiah, R/o.Velminedu (V), Chityala (M), Nalgonda District as Original Application (OA) No. 181 of 2020. The grievance of the applicant is against violation of Environmental Norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu (V), Chityala (M), Nalgonda District.

The Hon'ble NGT, New Delhi vide Order dated 18.11.2021 appointed a Joint Committee and transferred the case to Hon'ble NGT, Chennai.

The Joint Committee was constituted with MoEF&CC; CPCB; Telangana State PCB (JCEE, ZO, RC Puram) and District Magistrate, Nalgonda District with CPCB & TSPCB as Nodal Agency. In compliance, the Joint Committee & TSPCB have filed reports in May 2022.

The Joint Committee recommended Environmental Compensation of Rs.1,19,70,000/- on M/s.Hindys Labs Ltd. Further, the Joint Committee calculated crop compensation of Rs.22,73,000/- in consultation with the Agriculture Department (copy enclosed).

The above case heard on 15.11.2022 (copy enclosed) and posted to 06.12.2022 for further hearing.

Contd...2

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In view of the above, it is requested to instruct the concerned for collection of Crop compensation estimated by the Joint Committee and file a report on or before **14.12.2022**, to the Counsel for the State of Telangana at Hon'ble NGT, Chennai (Smt.H.Yasmeen Ali, mail ID: [hyasmeenali@gmail.com](mailto:hyasmeenali@gmail.com); [yabaali1993@gmail.com](mailto:yabaali1993@gmail.com); Mobile No. 9840538580, 044-25344868, 044-47193095 / Ms. Renuka, Junior to the Standing Counsel – 6381941938).

Yours faithfully,  
**Sd/-**  
**MEMBER SECRETARY**

**Encl:** As above.

**Copy to:**

1. The District Collector, Nalgonda District to collect crop compensation estimated by the Joint Committee.
2. The JCEE, ZO, RC Puram for information and necessary action.
3. The SEE (TF-HO), RC Puram Zone, Board Office, Hyderabad for information and necessary action.
4. The EE, RO, Nalgonda for information and with a direction to pursue with the District Collector & District Agriculture Officer, Nalgonda with regard to crop compensation and file a report before the Hon'ble NGT, Chennai.

**// T.C.F.B.O //**

*K. Reddy*

**JOINT CHIEF ENVIRONMENTAL ENGINEER-II,  
TSPCB, HEAD OFFICE, HYD.**



TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE: NALGONDA

H.No. 8-15, 1<sup>st</sup> Floor  
Sri Lakshmi Complex,  
Sri Vinayaka Nagar, Hyderabad Road  
Nalgonda-508001, Ph: 08682-248005

Lr. No. 48004/PCB/RO-NLG/TF/2022 - 966

Date.13.12.2022

Sub: TSPCB – RO – NLG - M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy. No. 290 & 291, Veliminedu (V), Chityal (M), Nalgonda District – O.A.No.238 of 2022 filed by Sri Chepurti Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District in the Hon'ble NGT, Southern Zone, Chennai – Hon'ble NGT, Chennai Order dt.08.12.2021 - Report dt.13.05.2022 of the Joint Committee in the matter submitted to Hon'ble National Green Tribunal, South Zone, Chennai – **Payment of Environmental Compensation** – Reg.

- Ref:
1. Hon'ble NGT, Chennai O.A. No. 238 of 2021 filed by Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District.
  2. Hon'ble NGT, Principal Bench, New Delhi Order dated 01.12.2020 in O.A.No.181 of 2020.
  3. Hon'ble NGT, Principal Bench, New Delhi Order dated 18.11.2021 in O.A.No.181 of 2020.
  4. Hon'ble NGT, Southern Zone, Chennai Order dated 08.12.2021 in O.A.No.181 of 2020.
  5. CFO order No.220523499495, dt.27.01.2022.
  6. Report dt.13.05.2022 of the Joint Committee in O.A. No. 238 of 2021 (SZ).
  7. TSPCB Order No.NLG-205/TSPCB/TF/HO/2022-1038 & 1039, Dt.30.09.2022.
  8. Memo No.22/NGT-Chennai/TSPCB/Legal/2021-111, Dt.07.12.2022.

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With reference to the 1<sup>st</sup> cited above, it is to inform that, Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

*"The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana".*

The Hon'ble NGT heard the matter and passed orders dated 01.12.2020 vide reference 3<sup>rd</sup> cited and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination will be the State PCB.

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In compliance of the Orders, the District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report.

The Additional Collector & Additional District Magistrate, Nalgonda along with EE, TSPCB, Nalgonda and Tahsildar, Chityal Mandal conducted inspection of the unit and surrounding agricultural fields on 22.02.2020. The Committee had a meeting with the petitioner Sri. Chepuri Ramachandraiah to understand his grievances. The Committee has conducted the inspection of the unit and agricultural fields along with the petitioner and industry representatives. The Joint Report dated 03.06.2021 was submitted to the Hon'ble NGT, Principal Bench, New Delhi.

The matter was taken for hearing before the Hon'ble NGT, New Delhi on 18.11.2021 and the Hon'ble NGT vide reference 4<sup>th</sup> cited, constituted a four member Joint Committee of MoEF&CC, CPCB, State PCB and the District Collector. The Hon'ble NGT has directed Joint meeting of the Committee may be held within two weeks. The Joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal. The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.

Further, the matter was heard by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021 vide reference 5<sup>th</sup> cited, the interlocutory application [I.A. No. 187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4th Respondent. The Hon'ble NGT in the orders dated 08.12.2021 stated that In the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.

Further, vide reference 6<sup>th</sup> cited, the Joint Committee constituted in compliance to the Hon'ble NGT order dated 8<sup>th</sup> December, 2021 submitted its Report dt.13.05.2022 to Hon'ble National Green Tribunal, South Zone, Chennai. Copy of the same is herewith enclosed. The Joint Committee observed major violations and the same is recorded in the section 7A of the Joint Committee report dt.13.05.2022. The Joint Committee also made mitigations/suggestions to prevent the pollution caused and same is recorded in the section 8 of the Joint Committee report dt.13.05.2022 including the following:

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1. To take immediate steps for up-gradation of ETPs provided to treat Low TDS and High TDS and to take third party (preferable NEERI) assessment of the same to ensure the adequacy to achieve ZLD system.
2. To take immediate steps to upgrade the control measures installed in process vent to reduce the VOC emissions and also to improve the efficiency of solvent recovery system as well as to upgrade the control measures provided. The same shall be assessed by the third party (preferable NEERI/IICT) to ensure no odour shall be reported by the surrounding people.

The Joint Committee calculated **Environmental Compensation** on account of non-compliances for **Rs.1,19,70,000/-**. The details of the Environmental Compensation calculation is recorded in the section 7B (iv) of the Joint Committee report dt.13.05.2022.

The Member Secretary, TSPCB vide reference 8<sup>th</sup> cited on 07.12.2022, directed the EE, RO, Nalgonda to take steps to collect the Environmental Compensation as levied by the Joint Committee from the industry.

In view of the above, you are hereby directed to deposit an amount of Rs. 1,19,70,000/- (Rupees One Crore Nineteen Lakhs and Seventy Thousand Only) towards Environmental Compensation within fifteen days time. The amount shall be deposited by way of D.D drawn in favour of "Member Secretary, T.S. Pollution Control Board" payable at Hyderabad. You are also directed to take up the third party (preferable NEERI/IICT) assessment as recorded in the section 8 of the Joint Committee report dt.13.05.2022 regarding adequacy to achieve ZLD system, VOC emissions and efficiency of solvent recovery system within fifteen days time and submit the report / findings to the Board for taking further necessary action.

**Encl:** Joint Committee Report dt.13.05.2022.

  
13/12/22  
ENVIRONMENTAL ENGINEER

**To**  
**M/s. Hindys Lab Private Ltd.,**  
**(Formerly M/s. Hychem Laboratories),**  
**Sy. No. 290 & 291, Veliminedu (V), Chityal (M),**  
**Nalgonda District.**

**ENVIRONMENTAL ENGINEER**  
**T.S. Pollution Control Board,**  
**Regional Office, Nalgonda.**

Copy Submitted to:

1. The Member Secretary, TSPCB, Board Office, Sanathnagar, Hyderabad for favor of kind information.
2. The District Collector & District Magistrate, Nalgonda, Nalgonda District for favor of kind information and necessary action.
3. The JCEE-UH-II (Legal), TSPCB, Board Office, Sanathnagar, Hyderabad for favor of kind information and necessary action.
4. The SEE-UH-IV (TF), TSPCB, Board Office, Sanathnagar, Hyderabad for favor of kind information and necessary action.

ENVIRONMENTAL  
U.S. Pollution Control  
Regional Office, Nalga

(8)

Annexure - III



TSPCB LEGAL HEAD OFFICE <tspcbseeunit2@gmail.com>

**TSPCB - TF - UH-IV - Hon'ble NGT in connection with OA No.238 of 2021 (SZ) filed by Sri Chepuri Ramachandraiah against M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District - Conduct a detailed study on the Ground Water contamination in & around the industry - Proposals along with financial estimates, time lines and conditions - Requested - Reg.**

1 message

**E PRASANNA RANI** <see-uh4-tspcb@telangana.gov.in>

Tue, Dec 13, 2022 at 3:02 PM

To: "Director, CSIR.NGRI" <director@ngri.res.in>

Cc: "B. Raghu" <cee-tspcb@telangana.gov.in>, Raghu Babu <jcee-zmdk-tspcb@telangana.gov.in>, Muralidhar reddy <tspcbseeunit2@gmail.com>, VADAPALLI RAVI SHANKAR <ee2-uh3-tspcb@telangana.gov.in>, "P. Suresh Babu" <ee-nlg-tspcb@telangana.gov.in>, tspcbnrlg <tspcbnrlg@gmail.com>

To  
The Director,  
NGRI, Hyderabad.  
E-mail: director@ngri.res.in

Director/Sir,

It is to submit that, a Joint Committee was constituted by the Hon'ble NGT in connection with OA No.238 of 2021 (SZ) filed by Sri Chepuri Ramachandraiah against M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District.

In this regard, the Joint Committee has inspected above said industry and its surroundings. They submitted a report to the Hon'ble NGT in May,2022. As per the report, the Joint Committee has suggested to carry the study on the following:

- A detailed study on the Ground Water contamination in & around M/s. Hindys Lab Private Ltd., (Formerly M/s. Hychem Laboratories), Sy.No.290 & 291, Veliminedu (V), Chityal (M), Nalgonda District to address the Grievances of the Applicant and other farmer regarding ground water contamination.

Hence, the Telangana State Pollution Control Board has proposed a time bound study on the above mentioned point.

The study shall include the following:-

1. Collection and analysis of ground water samples within the industry and its surrounding lands of the Applicant / Petitioner & Other Farmer to assess the contamination.
2. Identification of source of contamination of the ground water.
3. Remediation measures for contaminated ground water for effective farming / using for other purposes.
4. Suitable measures to arrest the seepages / other sources if any from the industry to control ground water contamination.
5. Any other suggestions to avoid such future contamination of the ground water.

In view of the above, it is requested to submit the proposals along with financial estimates, time lines and conditions within 15 days so as to enable the Board to take further action.

(9)

With regards,

E. Prasanna Rani  
Senior Environmental Engineer  
Unit IV



Item No.2:-

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

*(Through Video Conference)*

Original Application No. 238 of 2021 (SZ)  
[Earlier O.A. No.181/2020 (PB)]

IN THE MATTER OF:

Chempuri Ramachandraiah  
Telangana.

...Applicant(s)

*Versus*

The Principal Secretary of Telangana  
Environment, Science & Technology,  
Telangana and Ors.

...Respondent(s)

Date of hearing: 15.11.2022.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): Mrs. Renugadevi represented  
Mrs. H. Yasmeen Ali for R1 & R3.  
Mr. T. Sai Krishnan for R2.  
Mr. K.S. Vishwanathan for R4.

(11)

**ORDER**

1. At the request of the learned counsel appearing for the 4<sup>th</sup> respondent/Project Proponent to file their objections, post the matter on 16.12.2022.

Sd/-

**Smt. Justice Pushpa Sathyanarayana, JM**

Sd/-

**Dr. Satyagopal Korlapati, EM**

O.A. No.238/2021 (SZ)  
15<sup>th</sup> November, 2022. Mn.

